IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

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O.A. No.1249/93   Dated: 29.10.1993

Mrs. Nayyara Khatoon   Applicant

                            Vs.

Delhi Administration & Ors.   Respondents

Present: 1. Shri R.V. Sinha, counsel for the applicant.
         2. Shri D.N. Goburdhan, counsel for respondent
            No.1 and 2.
         3. Shri P.P. Khurana, counsel for respondent
            No.3

CORAM: Hon'ble Mr. B.K. Singh, Member (Admn.)

(ORAL) JUDGEMENT
(Delivered by Hon'ble Mr. B.K. Singh, Member (A)
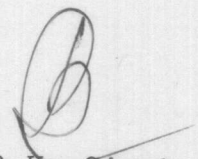

        Heard the learned counsels, Shri R.V. Sinha
for the applicant and Shri D.N. Goburdhan for respondent
No.1 and 2 regarding appointment of the applicant
on compassionate ground, and Shri P.P. Khurana for
respondent No.3 regarding vacation of the quarter
occupied by the widow and son of the deceased employee,
Shri S.G. Hasan. Shri Hasan died in harness in 1991.
He was working as Librarian with the respondents at
the time of his death. He was posted at Government
Boys Sr. Secondary School No.2, Dakshinpuri, New Delhi.
He had been alloted quarter No. B-21/2, Sector-I,
Pushpa Vihar, M.B. Road, New Delhi as per his entitlement.

2.   The learned counsel for respondent No.1 and
2 made a statement at the bar that they will consider
the appointment of the applicant on compassionate
ground against class III post provided he clears the
typing test in Hindi and English. The learned counsel

for the applicant has no objection to this. The respondents
will communicate the date and time of typing test to be held
to the applicant. The applicant is directed to appear
at the test. If he passes in the Hindi/English typing
test, he will be eligible for appointment to a classIII
post failing which he may be accommodated against
any suitable vacancy in class-IV. On receipt of the
appointment letter he will vacate the quarter No.
B-21/2 Sector-I, Pushpa Vihar, M.B. Road, New Delhi.
Till then they will remain in the said quarter on
payment of normal rent.

With these observations the application is
disposed of. There will be no order as to costs.

(B.K. Singh)
Member (A)

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